176	Written Answers to	[R	AJYA SABHA	Unstarred Questions		
1	2	3	4	5	6	7
18.	Madhya Pradesh	-	-	-	-	346.54
19.	Sikkim	526.98	526.98	202.38	202.38	287.20
20.	Arunachal Pradesh	3912.65	692.28	4801.64	2801.76	4182.76
21.	Andhra Pradesh	-	-	-	-	1656.01
22.	Tripura	-	-	-	-	1722.78
23.	Punjab	-	-	-	-	1085.81
24.	Rajasthan	-	-	-		533.19
25.	Gujarat	-	-	-	-	-
26.	Chhattisgarh	-	-	-	-	1004.74
		77990.82	42121.87	64126.52	48086.79	95796.42

^{*}The utilization certificates for the funds released during 2013-14 is due by 31st March, 2015.

Families affected by religious violence

739. DR. T.N. SEEMA: Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the number of minority families affected due to religious violence in the country during the last three years and the current year, so far;
- (b) the number of complaints/grievances received by the National Commission for Minorities (NCM) from minority organisations and associations during the last three years and the current year;
 - (c) the details thereof and the action taken thereon;
- (d) whether several States/Union Territories (UTs) are yet to set up the minority commissions in the respective States/UTs;
 - (e) if so, the details thereof and the reasons therefor; and
- (f) the steps being taken by Government to set up these commissions in the remaining States/UTs?

THE MINISTER OF MINORITY AFFAIRS (DR. NAJMA A. HEPTULLA): (a) "Police" and "Law and Order" being State subjects under the Constitution of India, no data is maintained centrally in respect of minority families affected due to religious violence in the country.

(b) and (c) No record of complaints received separately from the organizations/ associations is maintained by National Commission for Minorities (NCM). As per information available the year-wise complaints received during last three years and the current year are as under:

(i)	2011-12	-	2439
(ii)	2012-13	-	2127
(iii)	2013-14	-	2638
(iv)	2014-2015	-	558
(1.04	4.2014 to 30.06.2014)		

On receipt of the complaints/grievances NCM takes appropriate action as per provisions of NCM Act, 1992 and procedure adopted by the NCM. Details of complaints received and disposed of by the NCM during the last three years and current year are as under:

2011-2012	Closed	Report Called	Under Process	Total
	1935	253	251	2439
2012-2013	Closed	Report Called	Under Process	Total
	1717	133	277	2127
2013-2014	Closed	Report Called	Under Process	Total
	1584	538	516	2638
2014-2015	Closed	Report Called	Under Process	Total
Upto (30.06.20	14)			
	141	71	346	558

(d) and (e) Yes, Sir. As per information available, the following States are yet to set up Minority Commissions in their respective States/UTs:-

Arunachal Pradesh, Goa, Gujarat, Haryana, Himachal Pradesh, Jammu and Kashmir, Meghalaya, Mizoram, Nagaland, Orissa, Sikkim, Tripura, Andaman and Nicobar Islands, Chandigarh (UT), Daman and Diu, Dadra and Nagar Haveli, Lakshadweep and Puducherry.

The State Governments/UTs are advised by the NCM to constitute the State Minority Commission in their respective States.

National Minority Development and Finance Corporation

740. SHRI MOHAMMED ADEEB: Will the Minister of MINORITY AFFAIRS be pleased to state: